

Serial 31/2023
As per Register of Notary

**BEFORE THE NATIONAL GREEN TRIBUNAL,
(EASTERN ZONE BENCH), KOLKATA**

ORIGINAL APPLICATION NO. 03 OF 2023/EZ

BETWEEN
CAESAR SEN
..... **APPLICANT**

-VS-
THE WEST BENGAL POLLUTION
CONTROL BOARD & ORS.
..... **RESPONDENTS**

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11 APR 2023



**BEFORE THE NATIONAL GREEN TRIBUNAL,
(EASTERN ZONE BENCH), KOLKATA
ORIGINAL APPLICATION NO. 03 OF 2023/EZ**

BETWEEN

CAESAR SEN

..... **APPLICANT**

-VS-

THE WEST BENGAL POLLUTION CONTROL BOARD & ORS.

..... **RESPONDENTS**

Reply on behalf of the respondent No. 5 to the Original Application
filed by the applicant.

I, Amrita Mukhia, daughter of Late Uday Mukhia, aged about
.....³⁷ years, by faith : Hindu, by occupation : Business, residing at 67,
Chowringhee Road, P.S. Bhawanipore, Kolkata - 700020, do hereby
solemnly affirm and say as follows:

1. That I am the constituted attorney of Nima Mukhia, wife of Late Uday Mukhia, residing at 66/1, Chowringhee Road, P.S. Bhawanipore, Kolkata- 700020 and I am also well acquainted with the facts and circumstances of the instant case. I am also competent to make and affirm this reply and authorized to make and affirm this reply for and/or on behalf of said Nima Mukhia.



Photocopy of the Power of Attorney is annexed hereto and marked as "Annexure R-1".

2. A copy of the application on behalf of the applicant (hereinafter referred to as the "said application") has been served upon us. I say that I have gone through the same and I have understood the contents, meaning and purports thereof.
3. At the very outset, I say and submit that the said application is totally misconceived, harassive and not maintainable in the eye of law in the present form or otherwise.
4. It is pertinent to mention that the applicant has failed to raise and prove any substantial question of law regarding the pollution in the instant application.
5. Before dealing with the allegations and/or averments and/or statements made in the different paragraphs of the said application, I say and submit that:
 - a. It is stated that the applicant is my landlord and the relationship of our tenancy has been continuing since 1991. We have duly paid the amount of rent to the landlord, but at present due to refusal to take the amount of rent by the applicant, we have paid the same before the Rent Controller. There is no such functioning in the building wherefrom said restaurant by reason of its activities could contribute to any form of environmental damage.



- b. Late Uday Mukhia, husband of Nima Mukhiya, was inducted as a tenant by the father of the applicant in the instant application in respect of one shop room with attached space and one kitchen on ground floor with common user of bath cum privy running under the name and style of "Tibetan Delight". Late Uday Mukhia was the proprietor of the said restaurant.
- c. The Certificate of Enlistment was issued by the Municipal Commissioner, Kolkata for operation of the said restaurant on 30.07.1991 and the said license is valid till 31.03.2023. it is pertinent to mention that the renewal application has already been submitted before the concerned authority of the Kolkata Municipal Corporation for renewing the Trade License. Photocopies of the Certificates of Enlistment are annexed hereto and collectively marked as "Annexure R-2".
- d. The said Uday Mukhia, husband of Nima Mukhia died intestate on 23.05.2020. After the death of Uday Mukhia, Nima Mukhia became the proprietor of the said restaurant.
- e. After being the proprietor of the said restaurant, Nima Mukhia came to know that his deceased husband namely, Late Uday Mukhia, had never applied before the West Bengal Pollution Control Board for obtaining the Certificate of "Consent to Establish" and the Certificate of "Consent to Operate" in the name of the said restaurant.

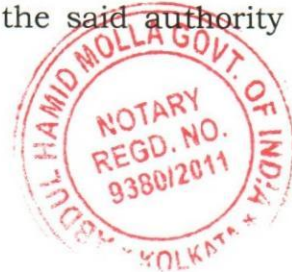


- f. Thereafter, said Nima Mukhia applied before the concerned authority of the West Bengal Pollution Control Board along with prescribed fees for obtaining the Certificate of "Consent to Establish" and the Certificate of "Consent to Operate".
- g. The Certificate of "Consent to Establish" and the Certificate of "Consent to Operate" were issued by the West Bengal Pollution Board on 26.07.2022 and the Certificate of "Consent to Operate" is valid till 31.07.2029. Photocopy of the Certificate of "Consent to Establish" has been annexed in the Original Application as Annexure P-4, Page 28 and the Certificate of "Consent to Operate" has been annexed in the Original Application as Annexure P-4, Page 39.
- h. The Registration Certificate was issued by the Food Safety and Standards Authority of India on 17.01.2023 in the name of the restaurant and the same is valid upto 18.04.2024. Photocopy of the aforesaid Registration Certificate is annexed hereto and marked as "Annexure R-3".
- i. The Fire License was issued by the concerned authority in the name of the restaurant on 26.04.2021. Photocopy of the Fire License is annexed hereto and marked as "Annexure R-4".
- j. The License was also granted by the Joint Commissioner of Police (HQ), Kolkata under the provisions of Section 22 of the



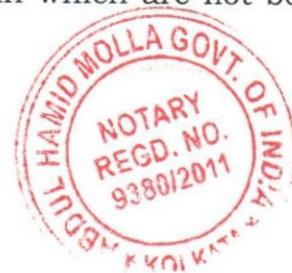
Bengal Act II of 1866 and Section 39 of Bengal Act IV of 1866 on 08.08.2022 in the name of the said restaurant. Photocopy of the said License is annexed hereto and marked as "Annexure R-5".

- k. It is submitted that the said restaurant is a Green Category industry. One Suit for Eviction is pending before the Learned Court at Alipore between the applicant and the legal heirs of Late Uday Mukhia. The applicant is trying to evict the legal heirs of Late Uday Mukhia in any manner whatsoever.
- l. The said restaurant of the respondent no. 5 was inspected by West Bengal pollution Control Board on 09.02.2023 and the following directions were passed:
- (i) Settling chamber for treating its effluent.
 - (ii) Increase the stuck height upto 3.5 m above the nearest taller building of the unit.
- m. It is submitted that as per the first direction, the respondent no. 5 has already tendered to an authorized agency namely Aquatreat Engineering Private Limited for installing Effluent Treatment Plant of Capacity 200 Lts./per day. Photocopies of the aforesaid Offer Letter and Acceptance Letter are annexed hereto and collectively marked as "Annexure R-6".
- n. It is pertinent to mention that there was no electric connection in the said restaurant. Therefore, the respondent no. 5 applied before the concerned authority of CESC for installing a new meter in the name of the said restaurant. The applicant filed an objection before the said authority for not



providing new meter in the name of the said restaurant and even no electricity was provided by the applicant. The said restaurant has been operating through generator. At present, the dispute has been solved and a new meter has been installed in the name of the said restaurant on 01.01.2023. Therefore, the respondent no. 5 is unable to install the said Effluent Treatment Plant till date. The said Effluent Treatment Plant will be installed on 11.04.2023 in the said restaurant.

- o. It is submitted that as per the second direction, Exhaust fan has been installed in the kitchen and ventilate emission from the kitchen is discharged to the atmosphere through a chimney. Height of the chimney is 3.5 mtr. It is difficult as well as risky to raise the height of the chimney to a height of 3.5 m above of the height of the nearest tallest building as proper tie rope support cannot be given due to non-availability of space. There will be a chance of the chimney being fall down due to gusty winds during pre-monsoon and monsoon which can lead to accident.
6. Save as aforesaid and save and except what is specifically and categorically admitted, each and every allegations and/or statements made and/or contained in the said application is deemed to have been denied by me.
7. With reference to the statements made in paragraph 1 to 14 of the said application, I deny all and each of the statements and/or averments and/or allegation made therein which are not borne out



from the records and/or which are contrary thereto and/or inconsistent therewith. It is stated that the solid waste, i.e. Food and Vegetables Waste have been disposed of through KMC arrangement. The respondent no. 5 has duly paid the charges to the Kolkata Municipal Corporation for removal of solid waste.

8. It is submitted that in the Inspection Report of West Bengal Pollution Control Board dated 09.02.2023, it was stated that the kitchen of the restaurant is approx. 14ft away from the applicant's house. In between the applicant's house and the kitchen of the restaurant lies the dinning room of the restaurant. The stack provided with the kitchen is placed at the farthest corner away from the applicant's house. Therefore, the allegation of the applicant in respect of pollution by emission of smoke is not maintainable in the eye of law.
9. It is submitted that the said restaurant does not contribute to any air, water or soil pollution while in operation. It is needless to mention that no complaint was ever been filed by any person before any authority alleging that the said restaurant has contributed or has been contributing to any pollution to the environment.
10. It is submitted that the said application should be dismissed with costs.
11. Save and except matters of record and save what has been stated by me hereinbefore I do not admit any statement, averment, contention, submission as made/raised in the said application as if



the same are expressly denied by me in seriatim and specifically traversed.

12. That the statements contained in paragraph nos. 1 to 4 of the foregoing affidavit are true to my knowledge and those contained in paragraph no. 5 thereof is information derived from the records of the case and the rests are my humble submissions before the Hon'ble Tribunal.

Identified by me
WHO SIGN IN MY PRESENCE
Helangan Pal
Advocate
ADVOCATE
ENROLL NO
(M) NO-

Amrita Mukherjee

DEPONENT

[Signature]
ABDUL HAMID MOLLA
NOTARY
Advocate, High Court, Calcutta
Regd No. 9380 / 2011
Government of India
High Court Calcutta
Gate No. 'E'
WI: -9831104098

11 APR 2023



BEFORE THE NOTARY
ALIPORE JUDGES' COURT
KOLKATA-700 027

SL. NO. 19 Date 29 OCT 2022

"Annexure R-1"

- 9 -

NOTARIAL CERTIFICATE

TO ALL TO WHOM THESE PRESENTS SHALL COME, I, PARAMITA BOSE, Alipore Court, duly appointed by the Central Government and practicing as a NOTARY in the district of Kolkata & South 24 Parganas of the state of West Bengal within the Union of India, do hereby declare and certify and attest that the Paper Writings collectively marked 'A' annexed hereto, hereinafter called the 'Paper Writings 'A' are presented before me by the executant(s).

GENERAL POWER OF ATTORNEY

Nima Mukhia, w/o, St. Uday Mukhia
at, 66/1, Chowringhee Road, P.S. Bhowanipore
Kolkata-700020

hereinafter referred to as the 'executant(s) on this the 29 OCT 2022 day of Two Thousand

The 'executant(s)' having admitted the execution of the 'Paper Writings 'A' in respective hand (s), in the presence of the witness(es), who as such, subscribe(s) thereon, and being satisfied as to the identity of the executant(s), and the said execution. I have authenticated, verified, verified and attested the execution of the 'Paper Writing A' and testify that the said execution is in the respective hand(s) of the executant(s).

AN ACT WHEREOF being required of a Notary. I have granted THESE PRESENTS as my NOTARIAL CERTIFICATE to serve and avail as need and occasion shall or may require.

IN FAITH AND TESTIMONY WHEREOF I, the said Notary, have hereunto set and subscribed my hand and affixed my Notarial seal on this the 29 OCT 2022 day of 20



Notarial Stamp



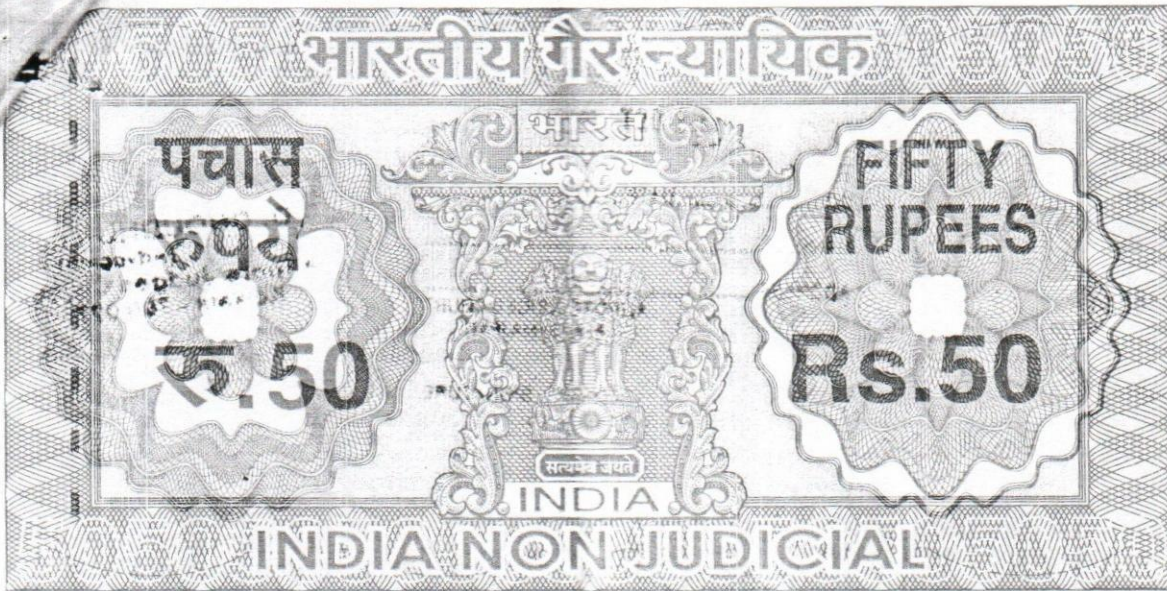
Paramita Bose
PARAMITA BOSE

Notary
Government of India
Regd. No. 13821/18

Alipore Judges Court, Kolkata - 700 027
Alipore Criminal Court, Kolkata - 700 027
56/9, P. Majumder Road, Ground Floor, Kolkata - 700 078.

29 OCT 2022





पश्चिमबङ्ग पश्चिम बंगाल WEST BENGAL

AG 423416



BEFORE THE NOTARY
ALIPORE JUDGES' COURT
KOLKATA-700 027



GENERAL POWER OF ATTORNEY



KNOW ALL MEN BY THESE PRESENTS I, NIMA MUKHIA wife of Late Uday Mukhia, by faith- Hindu, by occupation- Business, by nationality- Indian, of 66/1, Chowringhee Road, Police Station- Bhawanipore, Kolkata- 700020, hereinafter called and referred to as the **PRINCIPAL/ EXECUTANT;**

SEND GREETINGS:

29 OCT 2022



born cum privy, running under the name and style of TIBETAN



9 OCT 2022



WHEREAS the husband of the Principal herein namely Uday Mukhia was a bonafide tenant under the Landlords namely 1) Harminder Singh, 2) Mr. Indrajit Singh, 3) Mr. Harbans Singh and 4) Mr. Gurmail singh, all sons of Waryam Singh, all are of 67, Chowringhee Road, P.S.- Bhawanipore, Kolkata- 700020 in respect of One Room and one tin shed in the portion of the Ground Floor lying and situated at the Premises No. 67, Chowringhee Road, Police Station- Bhawanipore, Kolkata- 700020, District : 24-Parganas (South) on a rental of Rs. 275/- per month according to English Calendar month;



AND WHEREAS the said Uday Mukhia, the husband of the Principal herein died intestate on 23.05.2020 leaving behind the Nima Mukhia as his legal heir and successor;

AND WHEREAS thereafter the Principal is using and enjoying the aforesaid tenanted portion and paying rent regularly before the Rent Controller;



AND WHEREAS that the husband of the Principal herein namely Uday Mukhia was a bonafide tenant under the Landlord namely Ceaser Sen, son of Late Saroj Kumar Sen in respect of One Shop Room with attached space and one kitchen on Ground Floor with common user of bath cum privy, running under the name and style of TIBETAN



29 OCT 2022

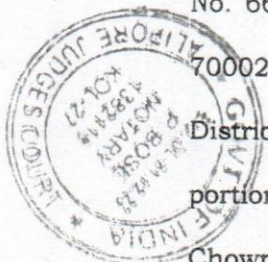


DELIGHT', lying and situated at Premises No. 66/1, Chowringhee Road, Police Station- Bhawanipore, Kolkata- 700020, within the limits of the Kolkata Municipal Corporation, in the District of South 24-Parganas on a rental of Rs. 1000/- per month according to English Calendar month;

AND WHEREAS the said Uday Mukhia the husband of the Principal herein died intestate on 23.05.2020 leaving behind the Principal herein as his legal heir.



AND WHEREAS thereafter the Principal is using and enjoying the aforesaid tenanted portions and paying rent regularly before the Rent Controller and at present Principal/Executant is seized and possessed of and/or otherwise well and sufficiently entitled to ALL THAT piece and parcel of One Shop Room with attached space and one kitchen on Ground Floor with common user of bath cum privy, running under the name and style of 'TIBETAN DELIGHT', lying and situated at Premises No. 66/1, Chowringhee Road, Police Station- Bhawanipore, Kolkata-700020, within the limits of the Kolkata Municipal Corporation, in the District of South 24-Parganas and One Room and one tin shed in the portion of the Ground Floor lying and situated at the Premises No. 67, Chowringhee Road, Police Station- Bhawanipore, Kolkata- 700020, within the limits of the Kolkata Municipal Corporation, in the District of South 24-Parganas, which is more fully and particularly described



29 OCT 2022

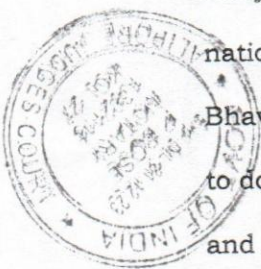


in the *Schedule-A'* hereunder written and for the sake of brevity hereinafter referred to as the '*SAID PROPERTY/SAID PREMISES*' which is occupied by the Principal/Executant herein and possessing the same and absolutely free from all encumbrances, charges, attachment, liens, lispensens and liabilities whatsoever;

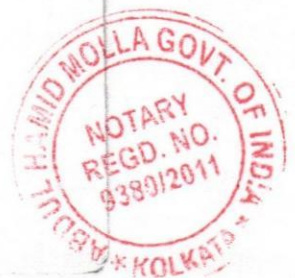
AND WHEREAS the Principal/Executant is the busy in her occupation and due to her personal inconvenience it is not possible for her to look after the aforesaid properties as described in the *Schedule* hereunder written and as such it is necessary to appoint a lawful Attorney in her name and on her behalf to do all acts, deeds, things and matters as mentioned below specifically;



NOW YE BE THESE PRESENTS that I, **NIMA MUKHIA** wife of Late Uday Mukhia, by faith- Hindu, by occupation- Business, by nationality- Indian, of 66/1, Chowringhee Road, Police Station- Bhawanipore, Kolkata- 700020, do hereby appoint, nominate and constitute her daughter namely- **AMRITA MUKHIA** daughter of Late Uday Mukhia, by faith- Hindu, by occupation- Business, by nationality- Indian, of 67, Chowringhee Road, Police Station- Bhawanipore, Kolkata- 700020, to be my true and lawful **ATTORNEY** to do all acts, deeds, things and matters in my name and on my behalf and I do hereby authorize her to do the following acts, matters and



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things for and on my behalf and in my name as in the manner as follows :-

- 1) To appear and act in all the courts, civil, criminal whether revision or appellate, tribunal revenue office, settlement office, registration offices either Central Government or State Government, District Magistrate Board, Municipal Board or Notified area on any other local Authority.
- 2) To appoint any Advocate, Barrister, Engineer, Architect, revenue agent or any other legal practitioner or any person legally authorized to do any Act.
- 3) To sign and verify any other plaint, written, statement, memorandum of appeal writ application, objection cross objection, affidavit and all applications, petitions which will be necessary for conducting case appeal, revision, write or any other case or cases to project the *Schedule* property as the said Attorney shall think fit and proper on my behalf.
- 4) To compromise, compound or withdraw case or cases and to pray any relief and to refer cases to arbitration and to give/ adduced evidence by swearing affidavit or in oath before the



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Court of law as and when required to prove our case or cases both Civil and Criminal Cases.

5) To file and receive back any documents from any Government office or offices or from any local authority, to deposit money by challan or receipt and to withdraw money from any suit, cases or from any offices and to grant proper acknowledgement receipts for the same to protect my property on my behalf.



6) To accept service of any summons, notice, writ issued by any court and office against me in respect of the *Schedule* below property.



7) To obtain, refund of stamp duty, court fees or repayment of stamp duty or court fees.

8) To execute any order or any decree and to take delivery of possession in respect or *Schedule* property in execution of any and to take payment in execution of money decree and shall acknowledge possession and payment by making endorsement on the required papers.



9) To apply to court for copies of documents and papers and to withdraw deeds, documents and papers from any court or from

29 OCT 2022





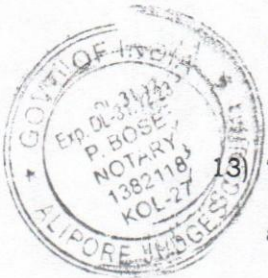
any Government Department, Municipal office or any other local office on my behalf.

10) To deposit and pay tax, any fees or charges or any other amount due, on my behalf which may have to be paid to the Kolkata Municipal Corporation and/or any other Authorities in respect of the said Premises or at the *Schedule* mentioned property written hereunder.



11) To renew or to obtain Trade License, Fire License, Police License, Food License, concern to operate license from the Government of West Bengal, and further to apply and obtain GST number, etc in my name and on my behalf.

12) That the Attorney herein shall be able to avail necessary permission or permissions of whatsoever manner or nature from the Department of the Kolkata Municipal Corporation, for and on my behalf in respect of the schedule property.



13) To apply for the inspection and/or to inspect judicial records of any office either Central or State of local Govt.

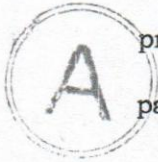
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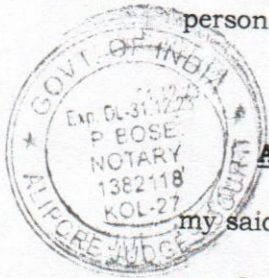


14) To negotiate with any person/officer or any authority relating to the affairs of the *Schedule* property and to take decision on my behalf.

Be it expressly stated that Power of Attorney does not create, constitute and assure any kind of transfer or enjoyment or making profit in favour of the Attorney and further declare that my Attorney shall have no right, title, interest in respect of the *Schedule* mentioned property. All the receivables will be paid to the Principal and all the payables will be born by the **PRINCIPAL**.



GENERALLY to do all necessary act or acts as my Attorney in respect of the matter aforesaid and all other matters in which I may be interested or concerned and on my behalf to execute and to do all acts, deeds or things as fully and effectually in all respect as I could do if I personally being present.



AND I hereby agree the acts, deed and things lawfully done by my said Attorney shall be construed as acts, deeds and things done by me. I undertake to ratify and confirm all whatsoever that my said Attorney shall lawfully do or cause to be done for me by virtue of this Power hereby given.

29 OCT 2022





THE SCHEDULE REFERRED TO ABOVE:

(Description of the said property)

ALL THAT piece and parcel of One Shop Room with attached space and one kitchen on Ground Floor with common user of bath cum privy, running under the name and style of 'TIBETAN DELIGHT', lying and situated at Premises No. 66/1, Chowringhee Road, Police Station-Bhawanipore, Kolkata- 700020, within the limits of the Kolkata Municipal Corporation, in the District of South 24-Parganas and One Room and one tin shed in the portion of the Ground Floor lying and situated at the Premises No. 67, Chowringhee Road, Police Station-Bhawanipore, Kolkata- 700020, within the limits of the Kolkata Municipal Corporation, in the District of South 24-Parganas, together with undivided proportionate share of land and land underneath and right of easement and common passage thereto.



29 OCT 2022



{ 10 } - 19 -



IN WITNESSES WHEREOF the **PRINCIPAL** and **ATTORNEY** have set and subscribed their respective signatures, hands and seals on the day of October, 2022 A.D.

SIGNED, SEALED AND DELIVERED
By the **PRINCIPAL** and **ATTORNEY**
In presence of:

WITNESSES:

- 1) Prashant Mukhia
67, Chowringh Road
Kol- 700020
- 2) Riki Tamang
58/3, Turf Road
Bhowanipur
Kolkata - 700025.

✓ N. Mukhia
Signature of the **PRINCIPAL**

✓ A. Mukhia
Signature of the **ATTORNEY**

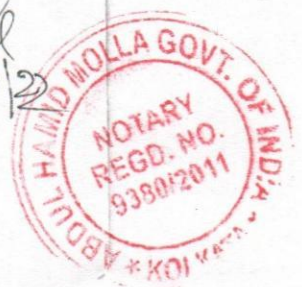
Drafted by me & prepared
in my office :
Debasish Chowdhury
DEBASISH CHOWDHURY
Advocate
ALIPORE JUDGES' COURT
Alipore Judges' Court,
Kolkata-700 027

Computer Print by me :

{ **ABHISHEK CHOWDHARY** }
Alipore Judges' Court, Kol- 27

Signature (S) of Executant (S)
attested on Identification at
Alipore Judges Court
Kolkata-700 027, Under
Notary Act at.....

Paromita Bose
P. Bose
Notary Govt. of India
382118



29 OCT 2022

Form No. L.T. 101

Ward No.

Assessee No.



T. P.
B.

No. 011285

Boor

Previous Certificate No. *New* dt. for 19.....19.....

CERTIFICATE OF ENLISTMENT

*Provisionally issued subject to production of Licence under the *Year 1991-92* Act, where necessary and also production of *of the*

The Municipal Commissioner, ~~The~~ Calcutta Municipal Corporation hereby grants unto *ibetan Delight (Uday Mukhia)*

this certificate of enlistment for being engaged in the profession, trade or calling as *Shopkeeper (Snacks)* at *66/1*

Chowringhee Rd under Section 200 of the Calcutta Municipal Corporation Act, 1980 and acknowledges to have received application fee of Rs. 10/- (Rupees ten) only.

This Certificate will be in force till the *31st March, 1992* and is to be produced at the time of renewal.
To be renewed by 1-7-1992

Initial of Assistant,
LICENCE DEPARTMENT,
Calcutta Municipal Corporation

Ad
By Order
For Municipal Commissioner

Dated..... *30/7/91* ..19.....

N. B.—This Certificate is granted without any prejudice to the right of the Municipal Corporation to proceed for any penalties already incurred or for arrear dues and does not cover liabilities under any other section of the Act.
Payment of such tax shall not absolve the holder of any liability to take out any licence or permission under this Act, or any other law for the time being in force.

C. P.—1501—12-4-91—50,000.



Kolkata Municipal Corporation [Licence Department]

e-Demand Notice for New Certificate of Enlistment for the Year : 2022-2023

C.E No : 0123 8400 7703 (PERMANENT)

Demand Nature : PRIMARY(0)

Printed On 01/02/2023

- 21 -

M/S: TIBETAN DELIGHT

Name and Address of Proprietor/Partners/Director(s)/Karta/Manager:

NIMA MUKHIA
16/1 CHOWRINGHEE ROAD
KOLKATA 700020

Nature of Trade:

FAST FOOD CENTRE -

Demand Date	Assessee No.	Area in Sq.ft.	Ward No.
01/02/2023	110701300129	300	070

New Demand for CE lying UnPaid for 30(thirty) Days will Expire Automatically

Fees and Charges under the following sections of the K.M.C. Act 1980

Section No	Description (As per KMC Act, 1980)	Amount(Rs)
199	Certificate of Enlistment	50.00
138(2)	Water Supply	400.00
133	Removal of Solid Waste	400.00
121	Permission for Food Items	600.00
135/435A	Non-Residential Use(NON A.C)	450.00
	Processing Fee	50.00

Net Amount Payable (Rs.) :

1950.00

Total Amount in Words : Rupees One Thousand Nine Hundred Fifty only

Note:

This document is auto generated through computer system as per data submitted online by applicant himself ; respective department/ agencies/ institutions may verify documents/credentials from CE holders if so deem fit.

This Certificate of Enlishment is issued subject to the provisions of West Bengal Fire Services Act 1950 (to the extent applicable) and laws of land. Such onus for complience lies with the certificate holder.

Please see instructions given in the next page before payment.

DO NOT WRITE ANYTHING OR PUT ANY MARK ANYWHERE OR TEAR ANY PART OF THE DOCUMENT.

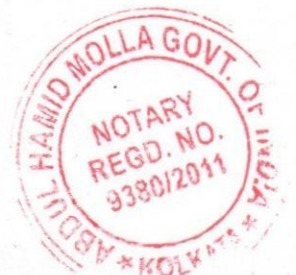
Do Not Deface or Fold bar-Codes by any manner.

The payment made against this demand will be treated as valid Payment Receipt cum Certificate of Enlistment.



E. and O E.

- * কলকাতা পৌর এলাকায় অবস্থিত বিভিন্ন মেসান এবং ব্যবসাকেন্দ্রের সাইনবোর্ডে ব্যবহৃত মূলকভাবে বাংলাভাষায় ব্যবহার করতে হবে। অন্য ভাষায় সাইনবোর্ড লেখা হলেও - ওই সাইনবোর্ড বাংলাভাষায় পৃথকভাবে লিখতে হবে।
- * প্রাস্টিক আবির্ভাগে বহন করুন।





Registration Certificate
Government of West Bengal
Department of Health and Family Welfare
Food Safety and Standards Authority of India
Registration Certificate under FSS Act, 2006



GOVERNMENT OF WEST BENGAL
 DEPARTMENT OF HEALTH & FAMILY WELFARE

पंजीकरण संख्या / Registration Number: 22821040000514



- | | | |
|--|---|---|
| 1. Name and permanent address of Food Business Operator (FBO) / खाद्य व्यापार ऑपरेटर का नाम और स्थायी पता: | TIBETAN DELIGHT
67 CHOWRINGHEE ROAD L R SARANI ,
BOROUGH- VIII , KOLKATA MUNICIPAL
CORPORATION, Kolkata, West
Bengal-700020 |  |
| 2. Address of location where food business is to be conducted / premises / स्थान का पता जहां खाद्य व्यापार / परिसर है: | 66/1 CHOWRINGHEE ROAD , BOROUGH-
VIII, KOLKATA MUNICIPAL CORPORATION,
Kolkata, West Bengal - 700020 | |
| 3. Kind of Business / कारोबार का प्रकार: | Retailer | |
| 4. Photo Identity Card / फोटो पहचान पत्र(विवरण) : | N/A | |

This Registration certificate is issued under and is subject to the provisions of FSS Act, 2006 all of which must be complied with by the petty food business. / यह पंजीकरण खाद्य संरक्षा और मानक अधिनियम, 2006 के अधीन अनुदत्त की गई और वह अधिनियम के उपबंधों के अध्यादीन है जिनका अनुज्ञप्तिधारी द्वारा अवश्य पालन किया जाना चाहिए.

Place / स्थान: Kolkata

Issued On / दिनांक: 08-03-2022 (Renewal Registration)

Valid Upto: / वैधता: 18-04-2023 (For details, refer Annexure)

Registering Authority

पंजीयन प्राधिकारी

Annexures:

1. Product Annexure
2. Validity Annexure
3. Registration Id Card

Note:

1. Application for renewal of Registration Certificate can be filed as early as 180 days prior to expiry date of Registration Certificate. You can file application for renewal or modification of Registration Certificate by login into FSSAI's Food Safety Compliance System(<https://foscoc.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
2. This Registration Certificate is only to commence or carry on food businesses and not for any other purpose.
3. This is computer generated Registration Certificate and doesn't require any signature or stamp by authority.
4. This Registration Certificate is allowed to conduct food businesses activities having annual turnover upto Rs. 12 Lacs only.





Registration Certificate
Government of West Bengal
Department of Health and Family Welfare
Food Safety and Standards Authority of India
Registration Certificate under FSS Act, 2006



GOVERNMENT OF WEST BENGAL
DEPARTMENT OF HEALTH & FAMILY WELFARE

पंजीकरण संख्या / Registration Number: 22821040000514
Detail(s) of Food Item

[Note: Only standardised food products are allowed to be manufactured as per the list available on FoSCoS.]

Other than Manufacturer Unit	
Sl. No	Name of the food category
1	04 - Fruits and vegetables (including mushrooms and fungi, roots and tubers, fresh pulses and legumes, and aloe vera), seaweeds, and nuts and seeds
2	07 - Bakery products
3	08 - Meat and meat products, including poultry and game
4	10 - Eggs and egg products
5	14 - Beverages, excluding dairy products
6	15 - Ready-to-eat savouries
7	16 - Prepared Foods





Registration Certificate
Government of West Bengal
Department of Health and Family Welfare
Food Safety and Standards Authority of India
Registration Certificate under FSS Act, 2006



GOVERNMENT OF WEST BENGAL
DEPARTMENT OF HEALTH & FAMILY WELFARE

पंजीकरण संख्या / Registration Number: 22821040000514

Validity From	Validity Upto	Issued On	Fee Paid	Type
19-04-2021	18-04-2022	19-04-2021	100 INR	New
19-04-2022	18-04-2023	08-03-2022	100 INR	Renewal

Suspension History

S.No	History	Date
	N/A	

Current Status of Registration: Registration Certificate issued





Note:

1. Application for renewal of Registration Certificate can be filed as early as 180 days prior to expiry date of Registration Certificate. You can file application for renewal or modification of Registration Certificate by login into FSSAI's Food Safety Compliance System(<https://foscoc.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.



Registration ID Card

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Registration ID Card		
	Registration ID: 22821040000514	
	Valid Upto: 18-04-2023	<small>GOVERNMENT OF WEST BENGAL DEPARTMENT OF HEALTH & FAMILY WELFARE</small>
	Name: TIBETAN DELIGHT	
	Address: 66/1 CHOWRINGHEE ROAD, BOROUGH- VIII, KOLKATA MUNICIPAL CORPORATION, Kolkata, West Bengal - 700020	
	KOB: Retailer	
	Govt ID Card: N/A	
Issuing Authority: Kolkata		Issued On: 08-03-2022
[Disclaimer: This Registration ID card is issued only for the provisions laid down under Food Safety and Standards Act, 2006 and hence, shall not be used for any other purpose.]		





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'Amexuee R-4'

Government of West Bengal
West Bengal Form No. 393Z (28)
License under the West Bengal Fire Services Act, 1950

License no.: FL0125182218700695

Date: 26-04-2021

License is hereby granted to M/S TIBETAN DELIGHT under Section 12 of the West Bengal Fire Services Act, 1950, to use the building or place being No. (a) 66/1, CHOWRINGHEE ROAD, KOLKATA- 700020, Kolkata, Pincode - 700020, P.S. - Bhowanipur, Nearest Fire Station - Kalighat as a warehouse/workshop for storing or processing or keeping (b)

1. Gas Cylinder(LPG) - 40 Kg.

subject to the conditions noted below and such other conditions as may be prescribed.

It is hereby acknowledged that a sum of Rs. 2000 being the license fee due by the said M/S TIBETAN DELIGHT for the period from 26/04/2021 to 25/04/2022 in respect of the aforesaid license has been received @Rs. 2000 per annum.

CONDITIONS ABOVE REFERRED TO:

- (1) The warehouse/workshop shall at all times be open to inspection by such officer or officers, being member or members of the Fire Brigade, as may be appointed by the Director General of Fire Service.
- (2) The warehouse/workshop shall conform to the conditions prescribed under Section 12 of the West Bengal Fire Services Act, 1950.
- (3) No article referred to in the Clause (I) of Section 12 of the West Bengal Fire Services Act, 1950, shall be made, prepared, dried or treated in any manner on the top or roof of any building constituting or forming a part of a warehouse.
- (4) No person shall be allowed to use as residence any part of the warehouse or to bring into the warehouse any match-boxes or match-sticks or any artificial light not duly and thoroughly protected or to smoke within the warehouse while jute or cotton is stored therein.
- (5) Needs to renewed within next 1 Year

Signature valid

Digitally signed by PEMBA
TSHERING SHERPA
Date: 2021.04.26 10:46:56 IST

Collector

Fire License Section,
13D, Mirza Ghalib Street, Kolkata - 16



The authenticity of this document can be verified by accessing the URL: edistrict.wb.gov.in and then clicking on the 'Verification of Digitally Signed Document' link and keying in the Unique Number : 0125182218700695.

Page : 1



Govt. of West Bengal - 27 -
WB e-district
GRIPS eChallan

GRN Details

GRN: 192021220005621522 Payment Mode: Counter Payment
GRN Date: 21/04/2021 09:57:13 Bank/Gateway: State Bank of India
Payment Status: Payment Pending Payment Ref. No: 0125182218700695
[Id Number]

Depositor Details

Depositor's Name: Messrs Tibetan Delight
Address:
Mobile: 9874535190
Email: letsdorock@yahoo.com.in
Period From (dd/mm/yyyy): 21/04/2021
Period To (dd/mm/yyyy): 21/04/2021
Payment ID: 0125182218700695
Payment Ref ID: 0852021009293132

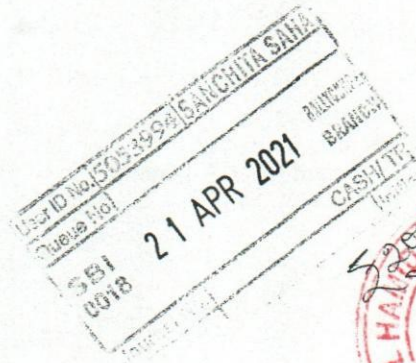
Payment Details

Sl. No.	Payment ID	Head of A/C Description	Head of A/C	Amount (₹)
1	0125182218700695	Fire License Fees	0070-60-109-001-13	2000
Total				2000

IN WORDS: TWO THOUSAND ONLY.

NOTE:

Produce this challan to any branch of State Bank of India. Please ensure, to make your payment within 28/04/2021 (banking hours). This challan form will be invalid after 28/04/2021.





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Government of West Bengal
OFFICE OF THE COLLECTOR OF FIRE LICENSE
Fire License Section, 13D, Mirza Ghalib Street, Kolkata - 16

Memo No: DN/GFL/0125182218700695

From:
The Collector,
Fire License,
West Bengal Fire & Emergency Services.

To: M/S TIBETAN DELIGHT

Sub: Demand Notice for Issuance of Fire License

In pursuance of the reference to the Fire License application submitted in respect to the above proposal, this is to inform you that Fire License will be issued, subject to the payment of fee amounting to Rs. 2000. You are hereby requested to remit the above amount within 15 days from the date of issuance of Demand Notice.

Amount in Words: Rs. Two Thousand .

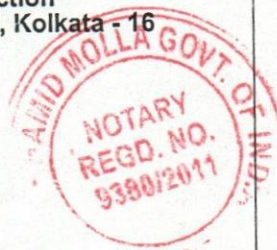
Mode of Payment:

You are requested to deposit the above demand fees under the Head of Account 0070-60-109-001-13(0070- Other Administrative Service, 60-109-Fire Protection of Control, 001 - Fees Under the West Bengal Fire Services Act, 13 - License Fees) by **online mode only through the Payment Link available in West Bengal e-District Portal (<https://edistrict.wb.gov.in/PACE/>)** after login using your user id and password used for the submission of the above application within **15 (Fifteen) days** from the date of issue of this notice positively.

Signature valid
Digitally signed by Pemba
Tshering Sherpa
Date: 2021.04.19 13:29:40 IST

Collector
Fire License Section
13D, Mirza Ghalib Street, Kolkata - 16

Date: 19-04-2021
Place: Fire License Section
13D, Mirza Ghalib Street, Kolkata - 16



"Amexwa R-5"

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File No. PS/SD/TI/137/2021
West Bengal Form No. 4562 **2082**
Fee Rupees **2550/-**

POLICE LICENCE SHOULD BE EXHIBITED
INSIDE THE SHOP/ESTABLISHMENT
RENEWAL MUST BE DONE WITHIN
THE TIME OF THE YEAR

Ti H.T.C

FORM-B | 125 | TI | 2020-2023

OFFICE OF THE COMMISSIONER OF POLICE, KOLKATA
LICENCE GRANTED UNDER THE PROVISIONS OF SECTION 22 OF BENGAL
ACT II OF 1866 AND SECTION 39 OF BENGAL ACT IV OF 1866

WHEREAS by Sections 22/39 of Bengal Act II/IV of 1866, read with Section 6, sub-Section (2) of Bengal Act V of 1909 and Section 3 of Act VII of 1912, it is enacted that "the Commissioner of Police may, at his direction, from time to time, grant licences to the keepers of such houses or places of public resort and entertainment as aforesaid for which no such licence as is specified in the said Act V of 1909 is required, upon such conditions, to be inserted in every such licence, as he with the sanction of the said Governor in Council from time to time shall order, for securing the good behaviour of the keepers of the said houses or places of the public resort or entertainment and the prevention of drunkenness and disorder among the persons frequenting or using the same and the said licences may be granted by the said Commissioner for any time not exceeding one year".

And whereas **Nima Mukhia** has made application for a licence under the provisions of said Bengal Act II/IV of 1866, and I, the Commissioner of Police, am willing to grant the licence applied for under and subject to the conditions hereinafter mentioned.

Now know all to whom these presents shall come, that I, **S. Sinha Sarkar, I.P.S.** Jt. Commissioner of Police, HQ. do by the presents, grant these licences up to the said applicant to have and keep a certain **EH, Rest, sn f ed.** in

No. **66/1, Chowringhee Road.** of **Kol-20** Street in the Town/Suburbs of Kolkata, from the date hereof, to the 31st March 20**23** and no longer, subject nevertheless to the conditions mentioned on the reverse (which have received the sanction of the said Governor in Council) or any other conditions that may be ordered hereafter.

Section **T1**
Kolkata, **20**

Town/Suburbs

The **08.08.22**
12.08.2022
Licence Inspector

Entd. **Sarkar**
Joint Commissioner of Police (HQ)
Kolkata

Green
Jt. Commissioner of Police (HQ)
12/8/22





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"Amexwa R-6"



AQUATREAT ENGINEERING PVT. LTD

Water Effluent & Sewage Treatment Engineers
ISO 9001:2015 CERTIFIED COMPANY

AQ/77/22-23/138
08/03/2023.

M/s Tibetan Delights,
66/1, Chowringhee Road,
Bhowanipur,
Kolkata - 700020.

Sub: Offer for Effluent Treatment Plant of capacity 200 Lts / Day.
Ref: Visit to your site on 07/02/2023 & 10/02/2023.

Dear Sir / Madam,

We thank you for the courtesy extended to the undersigned during his visit to your site on 07th evening for site inspection in connection with collection with effluent sample and data collection and visit of our team on 10th February for further collection of effluent sample and clearly identify the area available for ETP.

A. BASIS OF DESIGN:

Sl. No.	Parameters	Unit	Inlet	Outlet
01.	Capacity	Lts/Day	200	200
02.	pH	-	4.5 - 11.0	6.8 - 8.5
03.	BOD ₅	mg/l	450 - 600	≤ 20
04.	COD	mg/l	750 - 900	≤ 100
05.	TSS	mg/l	160 - 280	≤ 100
06.	Oil & Grease	mg/l	130 - 180	≤ 10

B. TREATMENT SCHEME:

Raw Effluent → Screen → Equalization Tank → Pump → Reaction Tank with Agitator → Primary Treated Effluent Storage Tank → Recirculation Pump → UV + H₂O₂ Dosing → Discharge to Surface Drain.

Sludge from Reaction Tank will be taken to Sludge Drying Bed for Dewatering. The semi dried sludge will be stored in a container & disposed to municipal van regularly and water will be taken to the Primary Treated Storage Tank for further treatment.

C. SCOPE OF SUPPLY:

Sl. No.	Item Description	MOC	Unit	Qty	Scope Matrix
01.	Wire Mesh Screen	SS 304	No.	01	AEPL
02.	Effluent Transfer Pump	CI	No.	01	AEPL

63, Bidhan Sarani, Kolkata - 700 006, West Bengal, India.
Additional Place of Business: 6A Duff Lane, Kolkata-700006
UAN No.-WB10A0010134, CIN No.- U29197WB1995PTC071152
e-mail: info@aquatreatindia.com Website: www.aquatreatindia.com





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AQUATREAT ENGINEERING PVT. LTD

Water Effluent & Sewage Treatment Engineers
ISO 9001:2015 CERTIFIED COMPANY

Sl. No.	Item Description	MOC	Unit	Qty	Scope Matrix
03.	10 Lts capacity bucket for preparation of Alum, Lime, and Poly Electrolyte solution	PVC	No.	03	AEPL
04.	Reaction Tank of capacity 150 Lts	PVC	No.	01	AEPL
05.	Agitator for Reaction Tank with motor, gear box, base frame etc.	MS	Set	01	AEPL
06.	Primary Treated Effluent Storage Tank of capacity 150 Lts	PVC	No.	01	AEPL
07.	Ultraviolet sterilizer	SS	No.	01	AEPL
08.	H2O2 dosing system consists of one no dosing pump of capacity 0 - 6 LPH and one no dosing tank of capacity 25 Lts.	PP/FRP	Set	01	AEPL
09.	Recirculation Pump	CI	No.	01	AEPL
10.	Sludge Drying Bed of capacity 50 Lts	PVC	No.	01	AEPL
11.	Media for SDB	-	Lot	01	AEPL
12.	Interconnecting pipeline & valves	uPVC	Lot	01	AEPL
13.	Electrical connection to Pump & Motor	-	Lot	01	AEPL
14.	Chemicals for trial run	-	Lot		
a.	Lime & Alum	-	Kgs	05	AEPL
b.	PE	-	Kgs	0.25	AEPL
c.	H2O2	-	Kgs	05	AEPL
15.	Supply, installation & commissioning	-	Job	01	AEPL
01.	Equalization Tank of capacity 250 Lts	Brickwork	No.	01	TD
02.	Solid Waste Container	PVC	No.	01	TD
03.	Electrical connection 15 AMP with 4 sockets	-	No	02	TD
04.	Clear space for ETP approx. 50 - 60 sq ft	-	No.	01	TD
05.	Platform as required	Brickwork	Lot	01	TD
06.	Inlet connection to Equalization Tank.	uPVC	Lot	01	TD
07.	Outlet connection to surface drain	uPVC	Lot	01	TD

63, Bidhan Sarani, Kolkata - 700 006, West Bengal, India.
Additional Place of Business: 6A Duff Lane, Kolkata-700006
UAN No.-WB10A0010134, CIN No.- U29197WB1995PTC071152
e-mail: info@aquatreatindia.com Website: www.aquatreatindia.com





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AQUATREAT ENGINEERING PVT. LTD

Water Effluent & Sewage Treatment Engineers
ISO 9001:2015 CERTIFIED COMPANY

D. Price:

Our price for the above scope of work will be Rs. 1,10,000/= (Rupees One Lakh Ten Thousand) only.

E. Price Basis:

1. F.O.R site basis.
2. GST extra @ 18%
3. Installation & commissioning included.

F. Payment Terms:

Rs 50,000/= + GST as advance along with order.
Rs. 60,000/= + GST prior to dispatch.

G. Delivery:

40 - 45 days from the date of placement of order along with advance.

H. Validity:

Our offer shall remain valid for seven (07) days and thereafter it will be subject to our written confirmation.

I. Guarantee:

Equipment supplied by shall be guaranteed for a period of one year from the date of supply against any manufacturing defects. Any parts found defective within the guarantee period shall be repaired / replaced free of cost. However, this guarantee does not cover normal wear & tear, damage arises out of mishandling and /or unauthorized alteration. Quality guarantee will be as mentioned in "Basis of Design."

We hope you will find our offer in line with your requirement, and we now look forward to hearing from you at the earliest.

Thanking you,
Yours faithfully,
For **AQUATREAT ENGG. PVT. LTD.**

(S. CHOWDHURY)
(M) 98302-70784





Tibetan Delight

A House of Tibetan Chinese Cuisine
66/1, Chowringhee Road, Kolkata - 700 020

Mobile :

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Ref. No.

Date 9/3/23

TD/ETP/22-23

10/03/2023

TO

M/S Aquatreat Engg Pvt Ltd.

6A, Duff Lane

Kolkata - 700006.

Sub:- order for Effluent treatment plant of capacity
200 M³/Day.

Dear Sir,

with reference to your offer no. AQ/77/22-23/23
dt. 08/03/2023 we are pleased to place order for Effluent
treatment plant at a negotiated price of Rs 60,000/-+GST

We have accepted all your techno commercial
terms and conditions as per your offer.

You are requested to complete the job at the earliest

Thanking you

Yours faithfully

for Tibetan Delight

Amrita Mukherjee

(Authorised Signatory)

